

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 16th August, 1976.

NOTIFICATION  
INCOME TAX

NO.1441 (F.No.191/21/76-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax-Act, 1961, (43 of 1961), the Central Board of Direct Taxes, hereby makes the following amendments to the Schedule appended to the Notification No.679 (F.No.187/2/74-IT(AI) dated 20th July, 1974 as amended from time to time.

The existing entries under column 1,2 and 3 against Serial No.23M shall be substituted by the following entries.

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
23 M West Bengal-XIV	Asansol	1. Dist. 24-Parganas. 2. Spl. Inv. Circle-II, Calcutta. 3. Hooghly. 4. Midnapore. 5. Bankura. 6. Birbhum. 7. Burdwan. 8. Purulia. 9. Asansol.

This notification shall take effect from 1.9.1976.

Sd/-  
( M. SHASTRI )

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

The Manager,  
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Sd/-

( M. SHASTRI )

UNDER SECY. CENTRAL BOARD OF DIRECT TAX

AUTHORISED FOR ISSUE

( R.V. RAMAN )  
ASSISTANT DIRECTOR OF INSPECTION